

**श्री शिवराज सिंह चौहान:** माननीय सभापति महोदय, किसान की आय बढ़े, इसके लिए किसान सम्मान निधि तथा फर्टिलाइजर सब्सिडी शुरू की गई है। किसानों की आय बढ़े, इसके लिए किसान क्रेडिट कार्ड पर संस्थागत लोन, जो पहले केवल 7 लाख करोड़ रुपये मिलता था, वह बढ़कर अब 25 लाख करोड़ रुपये हो गया है। किसानों की आय बढ़े, इसलिए दलहन मिशन और तिलहन मिशन प्रारंभ किए गए हैं। किसानों की आय बढ़ाने के लिए मोदी जी की सरकार एक नहीं, अनेक उपाय निरंतर कर रही है। मैं एमएसपी के मामले में फिर कहना चाहूँगा कि किसान को लाभकारी मूल्य देकर एमएसपी तय करने का काम अगर किसी ने किया है, तो वह मोदी जी की सरकार ने किया है। एमएसपी लगातार बढ़ाई गई। माननीय सभापति महोदय, समय कम है, लेकिन मैं बताना चाहता हूँ कि चाहे गेहूँ हो, चावल हो, दलहन हो, तिलहन हो, उसमें आप देख लीजिए, एमएसपी लगातार बढ़ाई जा रही है और किसानों के हितों को संरक्षित करने के लिए आयात-निर्यात नीति भी बनाई जा रही है। माननीय सभापति महोदय, अभी पिछले दिनों मसूर के आयात पर 10 परसेंट आयात शुल्क लगाने का काम किया है, ताकि किसानों को ठीक दाम मिल सके। हमने हाल ही में फैसला किया है कि चने के आयात पर 10 परसेंट import duty लगाई जाएगी, ताकि किसानों को सही दाम मिल सके और उनकी आय बढ़ सके। ऐसे एक नहीं, बल्कि अनेकों कदम उठाए जा रहे हैं।

MR. CHAIRMAN: Question Hour is over. Now, Papers to be laid on the Table.

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]*

## PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of Commerce and Industry
- II. Reports and accounts (2023-24) of EPCES, New Delhi; C-MET, Pune, Maharashtra and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri Jitin Prasada, I lay on the Table—

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade), issued under Section 16 of the Bureau of Indian Standards Act, 2016: -

(1) S.O. 355(E)., dated the 21<sup>st</sup> January, 2025, publishing the Electrical Appliances for domestic water heating (Quality Control) Order, 2025.

[Placed in Library. See No. L. T. 2446/18/25]

(2) S.O. 358(E)., dated the 21<sup>st</sup> January, 2025, publishing the Refrigerating Appliances (Quality Control) Amendment Order, 2025.

[Placed in Library. See No. L. T. 2447/18/25]

(3) S.O. 501(E)., dated the 28<sup>th</sup> January, 2025, publishing the Flashlight (Quality Control) Order, 2025.

(4) S.O. 529(E)., dated the 30<sup>th</sup> January, 2025, publishing the Air Cooler and Air Filters (Quality Control) Order, 2025.

(5) S.O. 693(E)., dated the 11<sup>th</sup> February, 2025, publishing the Stainless Steel Pipes and Tubes (Quality Control) Order, 2025.

(6) S.O. 801(E)., dated the 14<sup>th</sup> February, 2025, publishing the Furniture (Quality Control) Order, 2025.

[Placed in Library. For (3) to (6), see No. L. T. 2446/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. S.O. 695(E)., dated the 11<sup>th</sup> February, 2025, publishing the Air Conditioner and its related Parts, Hermetic Compressor and Temperature Sensing Controls (Quality Control) Amendment Order, 2025, issued under Section 16 and sub-section (3) of Section 25 of the Bureau of Indian Standards Act, 2016.

[Placed in Library. See No. L. T. 2446/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. S.O. 23(E)., dated the 2<sup>nd</sup> January, 2025, amending Foreign Trade Policy 2023 to include Para 1.07A and 1.07B for consultation with stakeholders to seek views, suggestions, comments or feedback from relevant stakeholders, including importers/exporters/industry experts concerning the formulation or amendment of the Foreign Trade Policy, issued under Section 5 of the Foreign Trade (Development and Regulation) Act, 1992.

[Placed in Library. See No. L. T. 2449/18/25]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), issued under Section 3 and Section 5 of the Foreign Trade (Development and Regulation) Act, 1992: -

- (1) S.O. 7624(E).., dated the 26<sup>th</sup> November, 2024, syncing of ITC (HS), 2022-Schedule-1 (Import Policy) with Finance Act, 2024 dated 16.08.2024.
- (2) S.O. 5160(E).., dated the 29<sup>th</sup> November, 2024, amending Import Policy Condition of ITC HS Codes 85423100, 85423900, 85423200, 85429000 and 85423300 covered under Chapter 85 of ITC (HS), 2022, Schedule-1(Import Policy).
- (3) S.O. 5251(E).., dated the 5<sup>th</sup> December, 2024, extending the time period for export of Broken Rice to Senegal and Gambia through National Cooperative Exports Limited (NCEL).

[Placed in Library. For (1) to (3), see No. L. T. 2448/18/25]

- (4) S.O. 5636(E).., dated the 30<sup>th</sup> December, 2024, imposing Minimum Export Price (MEP) on Export of Honey.
- (5) S.O. 5644(E), dated the 31<sup>st</sup> December, 2024, imposing Minimum Import Price (MIP) on import of Soda Ash covered under Chapter 28 of ITC (HS) 2022, Schedule –I (Import Policy).

[Placed in Library. For (4) and (5), see No. L. T. 2449/18/25]

- (6) S.O. 5654 (E).., dated the 31<sup>st</sup> December, 2024, extending Import Period for Yellow Peas under ITC(HS) Code 07131010 of Chapter 07 of ITC (HS) 2022, Schedule –I (Import Policy).

[Placed in Library. See No. L. T. 2448/18/25]

- (7) S.O. 97(E).., dated the 6<sup>th</sup> January, 2025, amending Import Policy and Import Policy Condition of Synthetic Knitted Fabrics Covered under Chapter 60 of the ITC (HS), 2022.

- (8) S.O. 101(E).., dated the 6<sup>th</sup> January, 2025, permitting export of wheat to Nepal through National Cooperative Exports Limited (NCEL).

[Placed in Library. For (7) and (8), see No. L. T. 2449/18/25]

- (9) S.O. 200(E).., dated the 13<sup>th</sup> January, 2025, notifying Schedule-II (Export Policy) of ITC (HS) 2022, in sync with Finance Act, 2024, dated 16.08.2024.

- (10) S.O. 361(E)., dated the 21<sup>st</sup> January, 2025, amending Export Policy condition of Agarwood (*Aquilaria Malaccensis*) Chips and Powder and Agar Oil obtained from artificially propagated sources.
- (11) S.O. 439(E)., dated the 23<sup>rd</sup> January, 2025, introducing a new Scheme as 'Diamond ImprestAuthorisation' under Chapter 4 of Foreign Trade Policy 2023.
- (12) S.O. 444(E)., dated the 24<sup>th</sup> January, 2025, amending Import Policy Condition of Glufosinate Technical covered under HS Code 38089390 of Chapter 38 of Schedule-I (Import Policy) of ITC (HS) 2022.

[Placed in Library. For (9) to (12), see No. L. T. 2450/18/25]

(v) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. S.O. 5651(E), dated the 31<sup>st</sup> December, 2024, imposing Quantitative Restriction on import of Low Ash Metallurgical Coke under Chapter 27 of ITC (HS) 2022, Schedule – I (Import Policy), issued under Section 3, Section 5 and Section 9A of the Foreign Trade (Development and Regulation) Act, 1992.

[Placed in Library. See No. L. T. 2448/18/25]

II. (i) A copy each (in English and Hindi) of the following papers: -

- (a) Twenty-first Annual Report and Accounts of the Export Promotion Council for EOUs and SEZs (EPCES), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2328/18/25]

(ii) A copy each (in English and Hindi) of the following papers: -

- (a) Thirty-fourth Annual Report and Accounts of the Centre for Materials for Electronics Technology (C-MET), Pune, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2616/18/25]